

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 51837 of 2018

(Arising out of Order-in-Appeal No. 21/CE/DLH/2018 dated 09.04.2018 passed by the Commissioner (Appeals-I), Delhi)

M/s G D Rathi Steels Ltd.

Loni Road, Shahadra, Delhi

..... Appellant

VERSUS

Commissioner of Central Excise, Delhi II

..... Respondent

APPEARANCE:

Shri Kamaljeet Singh, Advocate for the Appellant

Shri O.P. Bisht, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51140/2022

DATE OF HEARING/DECISION: December 01, 2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**